

ITEM NO.2 Court 3 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1968-1970/2014

MANOJ @ MANOJ GURJAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 102666/2021 - GRANT OF BAIL)

Date : 04-10-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s)

Mr.T N Singh, AOR.
Mr.Vikas K Singh, Adv.
Mr.Rajshree Singh, Adv.
Mr.Sham Chand Tanwar, Adv.

For Respondent(s)

Mr. Ajay Kumar Misra, AAG
Mr. Sriharsh Nahush Bundela, Adv
Mr. Ashish Ranjan, Adv
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 102666/2021 - GRANT OF BAIL

Heard learned counsel for the parties.

The applicants/appellants (Manoj @ Manoj Gurjar, Devendra Jat and Rakesh @ Titu) are in jail for the last 14 years in connection with subject offence. The reports of the jail authority would indicate that the conduct of

the applicants-appellants in jail has been satisfactory.

This Court despite having directed expeditious disposal of the appeals vide order dated 18.09.2015, the appeals have not reached for hearing and it is unlikely that these appeals will be taken up for hearing in the immediate near future.

Accordingly, taking overall view of the matter, we direct that, during the pendency of the appeals, the applicants-appellants be released on bail to the satisfaction of the Trial Court in connection with Sessions Trial No. 1290 of 2007 and on such strict conditions as may be imposed by the Trial Court.

The application is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
ASSISTANT REGISTRAR